

THE CENTRAL SALT RESEARCH INSTITUTE,
BHAVNAGAR

82. SHRI M. VALIULLA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) the expenditure incurred by Government for starting the Central Salt Research Institute, Bhavnagar;

(b) whether it is now fully equipped and manned; and

(c) whether a new process for the manufacture of salt is being evolved there; if so, with what result?

THE MINISTER FOR NATURAL RESOURCES (SHRI K. D. MALAVIYA):

(a) The Council of Scientific and Industrial Research has incurred the following expenditure during the years 1953-54 and 1954-55:—

(i) Non-recurring .. Rs. 3,66,985

(ii) Recurring .. Rs. 4,70,849

(b) Not yet.

(c) No, Sir.

DEGREE-HOLDERS AND LICENTIATES IN THE ARMY MEDICAL CORPS

83. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) the number of degree-holders and the number of licentiates in the Army Medical Corps;

(b) whether there is any difference regarding pensions and promotions between the above two classes; and

(c) whether selection for the grant of permanent regular Commission is made from both the degree-holders and licentiates on equal terms?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):

(a) Commissions in the Army Medical Corps are open to all those licentiates and graduate medical prac-

tioners whose qualifications are included in Schedules I or II of the Medical Council of India Act, 1933, as amended from time to time. It is not essential that an individual should be a degree-holder. No separate statistics for licentiate or graduate doctors in the A.M.C. are, therefore, being maintained, nor is it in the public interest to disclose such information on the floor of the House. There are however, at present 46 ex-I.M.D. officers who possess licentiate qualifications not recognized under the Medical Council of India Act, 1933. They were granted Emergency Commissions in the A.M.C. during the last war.

(b) There is no difference in the rules of promotion or rates of pension of licentiates and degree holders in the regular cadre of the Army Medical Corps, but the pensionary terms for permanent regular commissioned officers, short service regular commissioned officers and emergency commissioned officers (ex-Indian Medical Department) of the Corps are different.

(c) Yes, if the qualifications of the officers are included in Schedules I or II of the Indian Medical Council Act, 1933, as amended from time to time.

RESETTLEMENT OF EX-SERVICE PERSONNEL

84. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) the amount spent on the resettlement of ex-service personnel during the last five years all over the country; and

(b) how much of this amount was borne by the Central Government?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):

(a) The information is being collected and will be placed on the Table of the House as soon as it is obtained.